

Tamster

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(X)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 4 of 1992
~~TAX NO.~~

DATE OF DECISION 08.07.1992

Paschim Railway Karmachari Parishe Petitioner

Mr. K. B. Pande Advocate for the Petitioner(s)

Versus

The Union of India & Ors. Respondent

Mr. N. S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R. C. Bhatt : Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Paschim Railway Karmachari Parished
and other 58

(6) Applicants

Vs.

1. Union of India,
Through:
General Manager,
Western Railway,
Churchgate,
Bombay- 400 020.
2. Divisional Rail Manager,
Western Railway, Pratapnagar,
Baroda.
3. Divisional Engineer (East)
Western Railway, Pratapnagar,
Baroda.
4. Permanent Way Inspector (Chhuchhapura)
Western Railway,
Chhuchhapura Station,
District- Baroda.

... Respondents

O R A L J U D G M E N T

O.A. no. 4 of 1992

Date: 8.7.1992

Per: Hon'ble Mr. R.C. Bhatt : Member (J)

None present for the applicant. The applicant
have not carried out the direction of the order of the
Tribunal passed on 7th Jan. 1992, though repeatedly
the time was extended. Hence, the application is
dismissed for want of prosecution.

R.C. Bhatt

(R.C. Bhatt)
Member (J)